

1	2	3
3. Karo-I	CCL	Bihar
4. Tawa UG	WCL	M.P.
5. Hingula-I	MCL	Orissa

(c) The production capacity and estimated cost of the new projects which will contribute production in the year 1998-99 are given hereunder:-

Name of the projects contributing prodn. in 1998-99	Capacity (Mty)	Anticipated project cost (Rs. Cr.)
Ganga	0.36	17.48
Sulunga-Jeenagora OC	0.70	41.60
Karo-I	1.50	79.22
Tawa UG**	0.59	79.10
	(0.80)	(98.08)
Hingula-I	4.00	201.27

** Tawa Ph. I consisting of 0.21 mty. capacity with a capital outlay of Rs. 18.98 Crores is an ongoing project.

(d) The above projects are slated to give production in the year 1998-99.

[English]

Safai Karamcharis in United India Insurance Company Ltd.

1478. SHRI RAMCHANDRA VEERAPPA : Will the Minister of FINANCE be pleased to state:

(a) whether the part-time safai karamcharis of United India Insurance Ltd. although regularised on permanent basis, are paid their salary and other allowances on prorata basis in proportion to the fixed number of hours of work allotted to them;

(b) if so, the reasons therefor; and;

(c) the steps the Government propose to take to pay their salary and allowances equal to other employee of the same grades?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) Part time Safai Karamcharis employed by United India Insurance Co. Ltd. on permanent basis are paid salary and other allowances as a percentage of monthly gross emoluments payable to employees working full time in the cadre of Sub-staff. Such payment to part time employees is linked to hours of work they are called upon to perform, on the following scales:

Daily working hours	Total remuneration payable per month as percentage of monthly gross emoluments at the minimum of the scale applicable to workmen on full time basis in the corresponding cadre
2 hours	24%
3 hours	36%
4 hours	48%

(c) The question of paying full-time wages for part time employment does not arise.

Performance of HCL

1479. SHRI M. RAJIAH : Will the Minister of INDUSTRY be pleased to state:

(a) whether Hindustan Cables Limited, Hyderabad is running in losses;

(b) if so, the reasons therefor;

(c) the present financial performance of the company; and

(d) the measures taken by the Government to revive the company and for the welfare of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) Yes, Sir.

(b) The main reasons for losses of Hindustan Cables Limited (HCL) are : inadequate capacity utilisation, acute shortage of working capital, high finance charges and higher employment cost disproportionate to the value of production.

(c) The present financial performance of the Company is as under :-

(Rs. in crores)	
1997-98 (Provisional)	April 1998 (Provisional)
Loss (-)/Profit (+)	Loss(-)/Profit (+)
(-) 174.80	(-) 14.95

(d) A final view on the proposal of Hindustan Cables Limited for financial restructuring and other measures, is yet to be taken by the Government.

Setting up Tourism Institute in J & K

1480. SHRI CHAMAN LAL GUPTA : Will the Minister of TOURISM be pleased to state:

(a) whether Government have set up Tourism Institute in Jammu & Kashmir to impart education and training on tourism related aspects;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government propose to set up such institute in the State in the near future; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : (a) No, Sir.

(b) Does not arise.

(c) and (d) There is no such proposal at present. This is mainly due to constraint resources.

Housing Loan

1481. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that many of the private and public sector banks in Delhi are not releasing house building loans to their employees who are members of the cooperative group housing societies;

(b) if so, the reasons therefor and the details of the rules framed, if any, by the public and private sector banks on the subject; and

(c) the action the Government propose to take to ensure that the banks do not refuse the house building loans to their employees who are members of the cooperative group housing societies?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) No such complaint regarding public sector banks appears to have been brought to the notice of the Government in the recent past.

(b) and (c) As far as public sector banks are concerned, no such restriction exists. Ministry of Finance is not administratively concerned with such schemes in private sector banks.

Bank Officers Demand Regarding Wage Settlement

1482. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state:

(a) whether the Bank Officers Association have put forth the demand for continuation of the present system of Industry-wise wage settlement;

(b) if so, the details their demands;

(c) the reaction of Indian Bank's Association (IBA) to the demand;

(d) whether IBA have laid down any guidelines to be followed by various Banks in this regard;

(e) if so, the details thereof; and

(f) the time by which a final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Indian Bank's Association (IBA) have reported that the Bank Officers' Associations have made a request for continuation of the present system of wage revision.

(b) As reported by IBA, the major demands raised by the Officers' Association in Charter of Demands submitted to the Indian Banks, Association include, inter alia, compression of the existing seven scales of Officers into three, merger of DA into Basic Pay, increase in minimum basic pay and maximum basic pay, 100% DA neutralisation at all stages of pay; provision of free furnished quarters to the Officers and increase in HRA, CCA and various other allowances etc.

(c) IBA have reported that during the discussions with the Officers Associations it was clarified that a realistic approach would be needed on the part of both IBA and officers and that at industry level only basic pay and DA will be discussed. The associations were also informed by IBA that all banks may not be covered by present discussions as some banks may drop out

(d) and (e) IBA has further reported that they have not laid down any guidelines to be followed by various banks in this regard.